

ITEM NO.16 Court 6 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION (CIVIL) NO. 2/2021

In RE: Inaction of the Governments in appointing
President and Members/Staff of Districts and State
Consumer Disputes Redressal Commission and inadequate
infrastructure across India Petitioner(s)

VERSUS

Union of India and ors. & ORS. Respondent(s)

(MR. GOPAL SANKARANARAYANAN, LEARNED SENIOR ADVOCATE ALONG WITH
MR. ADITYA NARAIN, LEARNED ADVOCATE IS AMICUS IN INSTANT MATTER.)

IA NO.108754/2021- FOR INTERVENTION
IA NO.108757/2021- FOR DIRECTIONS
IA NO.109377/2021- FOR DIRECTIONS

Date : 11-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HRISHIKESH ROY

Mr. Gopal Sankaranarayanan, Sr. Adv. (AC)
Mr. Aditya Narain, Adv.
Mrs. Prerna Priyadarshini, AOR
Ms. Priyashree Sharma Ph., Adv.
Mr. Shrutanjaya Bhardwaj, Adv.
Ms. Rushali Agarwal, Adv.

Mr. Aditya Narain, Adv. (AC)
Mr. Arnav Narain, AOR
Ms. Anushree Narain, Adv.
Mr. Arjun Jain, Adv.
Mr. Mishra Raj Shekhar, Adv.

For Petitioner(s) Mr. Omprakash Ajitsingh Parihar, AOR
Mr. Dushyant Tiwari, Adv.
Mr. Yudhvir Dalal, Adv.
Mr. Apruv S., Adv.

Ms. Prerna Priyadarshini, AOR

For Respondent(s)
Intervener

Dr. Tushar Mandlekar, Adv.
Ms. Astha Sharma, AOR
Ms. Mantika Haryani, Adv.

Mr. Simranjeet Singh Rekhi, Adv.

Mr. Arunabh Chowdhury, AAG

Ms. Pragya Bahgel, Adv.

Ms. Pallavi Langar, AOR

Ms. Neela Kedar Gokhale, Adv.

Ms. Swarupama Chaturvedi, Adv.

Mr. B.K. Satija, Adv.

Ms. Shradha Deshmukh, Adv.

Mr. Chinmayee Chandra, Adv.

Mr. Amrish Kumar, AOR

Mr. Raj Bahadur Yadav, AOR

Mr. Chirag M. Shroff, AOR

Mr. Ankur Prakash, AOR

Mr. Rahul Chitnis, Adv.

Mr. Sachin Patil, AOR

Mr. Aaditya A. Pande, Adv.

Mr. Geo Joseph, Adv.

Mr. Gurinder Singh Gill, Sr. Adv.

Mr. P.P. Nayak, Adv.

Mr. Kuldeep Singh Kuchalia, Adv.

Ms. Aashna Gill, Adv.

Mr. Pratap Singh Gill, Adv.

Ms. Bhupinder, Adv.

Ms. Vandana Hooda, Adv.

Mr. Ajay Pal, AOR

Mr. Anil Grover, Sr. AAG, Haryana

Ms. Noopur Singhal, Adv.

Mr. Rahul Khurana, Adv.

Mr. Satish Kumar, Adv.

Mr. Sanjay Kumar Visen, AOR

Mr. Amit Sahni, Adv.

Ms. Shahnaaz Rahman, Adv.

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Polanki Gowtham, Adv.

Mr. Shaik Mohamad Haneef, Adv.

Mr. T. Vijaya Bhaskar Reddy, Adv.

Mr. Amitabh Sinha, Adv.

Mr. K.V. Girish Chowdary, Adv.

Mr. Abhimanyu Tewari, AOR

Ms. Eliza Bar, Adv.

Dr. Manish Singhvi, Sr. Adv.

Mr. Sandeep Kumar Jha, AOR

Mr. Manish Kumar, AOR
Mr. Harpreet Singh Gupta, Adv.

Mr. S.C. Verma, Adv. Gen.
Mr. Sumeer Sodhi, AOR
Mr. Manoj Kumar Singh, Adv.
Mr. Arjun Nanda, Adv.

Mr. Surjendu Sankar Das, AOR
Ms. Sakshi Tibrewal, Adv.

Ms. Deepanwita Priyanka, AOR
Ms. Vishaka, Adv.

Mr. Vikas Mahajan, Sr. Adv./AAG
Mr. Vivek Mahajan, Adv.
Mr. Anil Kumar, Adv.
Mr. Arun Singh, Adv.
Mr. Vinod Sharma, AOR
Mr. Surinder Singh Manak, Adv.
Mr. Parijat Som, Adv.

Mr. Shubhranshu Padhi, AOR
Mr. Ashish Yadav, Adv.
Mr. Rakshit Jain, Adv.
Mr. Vishal Banshal, Adv.

Mr. G. Prakash, AOR
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.

Mr. Mrinal Gopal Elker, AOR

Ms. Taruna Ardhendumauli Prasad, AOR
Ms. Deepika Gupta, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR
Ms. Anupama Ngangom, Adv.
Mr. Karun Sharma, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. Shaurya Sahay, Adv.
Mr. K.V. Kharlyngdoh, Adv.
Mr. P.S. Negi, Adv.

Mr. Siddhesh Kotwal, Adv.
Ms. Ana Upadhyay, Adv.
Ms. Manya Hasija, Adv.
Ms. Pragya Barsaiyan, Adv.
Mr. Nirnimesh Dube, AOR

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.

Ms. Chubalemla Chang, Adv.

Mr. Kiran Kumar Patra, AOR
Mr. Sanjay Kumar, Adv.

Ms. Ranjeeta Rohatgi, AOR

Ms. Uttara Babbar, AOR

Dr. Manish Singhvi, Sr. Adv.
Mr. Nishanth Patil, AOR
Mr. Vidit Monga, Adv.
Ms. Shubhika Saluja, Adv.

Mr. Vivek Kohli, Adv. Gen., Sikkim
Mr. Sameer Abhyankar, AOR

Mr. D. Kumanan, AOR
Mr. Sheikh Fakhruddin Kalia, Adv.

Mr. P. Venkat Reddy, Adv.
Mr. Prashant Tyagi, Adv.
Mr. P. Srinivas Reddy, Adv.
M/S. Venkat Palwai Law Associates, AOR

Mr. Shuvodeep Roy, AOR
Mr. Kabir Shankar Bose, Adv.

Mr. Jatinder Kumar Sethi, Sr. Adv.
Mr. Krishnam Mishra, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Vaidruti Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Ms. Diksha Rai, AOR
Ms. Palak Mahajan, Adv.
Mr. Ankit Roy, Adv.
Ms. Ragini Pandey, Adv.

Mr. Suhaan Mukerji, Adv.
Mr. Vishal Prasad, Adv.
Mr. Nikhil Parikshith, Adv.
Mr. Abhishek Manchanda, Adv.
For M/S. PLR Chambers And Co., AOR

Mr. M.K. Mondal, Adv.
Mr. K.V. Jagdishvaran, Adv.
Ms. G. Indira, AOR
Mr. Gandeepan, Adv.

Mr. Suyash Srivastava, Adv.
Mr. Prashant Shukla, Adv.

Mr. Prakhar Srivastava, Adv.
Mr. Gunjeet Singh, Adv.
Mr. Piyush Dwivedi, AOR

Ms. Shirin Khajuria, AOR

Mr. Gopal Jha, AOR
Mr. Shreyash Bhardwaj, Adv.
Mr. Nishant Verma, Adv.
Ms. Mamta Shrivastava, Adv.

Mr. Aravindh Selvaraj, AOR
Mr. A. Lakshminarayan, Adv.

Mr. Uday warunjikar, Adv.
Mr. Pravartak Pathak, Adv.
Mr. Shankey Agrawal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA NO.108754/2021- FOR INTERVENTION

IA NO.108757/2021- FOR DIRECTIONS

IA NO.109377/2021- FOR DIRECTIONS

IA NO.109377/2021- Taken on Board.

A perusal of the applications shows that the writ proceedings have been filed before the Nagpur Bench of the Bombay High Court challenging certain advertisement and Rules relating to persons to man the consumer forums. It appears that the matter was at an advance stage of consideration and in fact orders were also reserved but in view of certain directions passed by this Court to fill up the vacancies in a time bound schedule on 11.08.2021, the Bench expressed an apprehension that their pronouncement may have the possibility of impeding the same.

In terms of the orders passed in Writ Petition No.1096/2021, the Bench observed that it was deferring pronouncement in order to enable the parties to obtain a

clarification whether they should proceed with the judgment or our order would be impediment of the same.

We are only examining to filling up of vacancies, infrastructure etc. and all related issues relating to the consumer forums across the country. We are not considering the validity of any rules or statutes.

We thus, see no impediment in whatever view the Bench seeks to take on the matter before it.

All these applications accordingly, stand disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)